

(2022) 06 RAJ CK 0116

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 3851 Of 2022

Bhagwan Kaur And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 30-06-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2022) 06 RAJ CK 0116

Hon'ble Judges : Vinod Kumar Bharwani, J

Bench : Single Bench

Advocate : Bhagwan Kaur, Patwari, M.A.Siddiqui

Final Decision : Disposed Of

Judgement

Vinod Kumar Bharwani, J

The petitioners have preferred the present misc. petition under Section 482 Cr.P.C. for issuance of necessary directions to the respondent authorities to provide adequate security and protection to them, as they are facing grave threat to their life and liberty at the hands of family members of the petitioner No.1.

Petitioners submits that they are above 18 years of age and are in a live-in-relationship. But such relationship is not acceptable to their family members/society and they have threatened them of dire consequences. They pray that adequate police protection be provided to them.

Though no specific instance or imminent threat has been pleaded but considering the submissions made by learned counsel for the petitioners and having regard to the facts and circumstances of the case, this Court is of the opinion that if the petitioners are having any apprehension or threat perception about their life and liberty from their relatives, they may move appropriate representation before the Superintendent of Police Sri Ganganagar indicating their concern with the name(s) of probable assailants.

If any such representation is moved by the petitioners, the Superintendent of Police, Sri Ganganagar shall consider the same and after analysing the factual situation pass necessary orders or take action to ward off any untoward incident.

It is hereby clarified that this order may not be construed to be a validation of proof of their age. Any observation made herein shall not affect any criminal or civil proceedings initiated against the petitioners, at the instance of their relatives.

With these observations, this criminal misc. petition is disposed of.

A copy of this order be sent to the respondents forthwith.